

(c) the machinery or organisation entrusted with the task of implementation of this Agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Although the States Reorganisation Commission had recommended that the residuary State of Hyderabad might unite with Andhra after the general elections to be held in or about 1961, a substantial majority of the members of the Hyderabad Legislature elected from the Telangana area expressed themselves in favour of immediate creation of a larger Telugu-speaking State. An agreement was reached between the leaders of Andhra and Telangana on 20th February, 1958 for safeguarding the legitimate interests of Telangana during the transitional phase in the event of the formation of a larger Telugu-speaking State. Subsequently, several discussions were held between the leaders of Andhra and Telangana and a scheme of safeguards proposed for the Telangana area was evolved. A statement showing the proposed safeguards was laid on the Table of the House on the 10th August, 1956, in reply to short notice question No. 8. One of the safeguards related to the constitution of a Regional Committee for the Telangana area. Provision for the constitution of this Committee was, made in Article 371(1) of the Constitution as amended by the Constitution (Seventh Amendment) Act and in pursuance of this provision a Regional Committee of the Andhra Pradesh Legislative Assembly for the Telangana region was constituted. It has been functioning since 1st February, 1958, in accordance with the Andhra Pradesh Regional Committee Order, 1958. Under para 10 of the Order it is the special responsibility of the Governor to secure proper functioning of the Regional Committee in accordance with the Order. Temporary safeguards envisaged for a period of five years for the Telangana area in the matter of recruitment to subordinate services were provided through the Public Employment (Requirement as to Residence) Act, 1957, and rules made thereunder. In regard to other safeguards envisaged in the statement the State Government was advised to take appropriate steps for their implementation.

Land Acquired for Nega Aerodrome in Asansol

6095. SHRI DEVEN SEN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that about 600 acres of land were required and part of the same was acquired for NEGA Aerodrome in Asansol Sub-Division, Burdwan in 1942;

(b) whether it is a fact that neither the price has been paid nor any compensation offered for the acquired land; and

(c) whether any order has been passed by Government for payment of the price or compensation to the land-owners for the period the land was under Government's control?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). According to the information received from the Government of West Bengal, a total area of 2360.949 acres of land was requisitioned in 1941-43 for expansion of Asansol (Ninga) aerodrome. The Central Government acquired an area of 523.72 acres out of this total area during the period 1941-48. Compensation to the owners has yet to be paid in respect of 437.57 acres. Orders for payment of compensation for deprivation of use and re-conveyance to the original owners were passed by the Central Government on 11th October, 1954. The State Government intimated that complete re-conveyance of all interests was not possible owing to promulgation of the Estates Acquisition Act. The terms of re-conveyance of the land through the State Government are under consideration.

Skeleton of Giant Blue Whale Found near Karachi

6096. DR. SUSHILA NAYAR: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government have seen the press report in the 'Hindustan Times', dated the 23rd February, 1969 that a skeleton of a giant blue whale found near Karachi is the biggest found in the sub-continent since 1879;

(b) if so, whether the same has been examined by Government; and

(c) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): (a) Yes, Sir.

(b) and (c). The Government of India has not examined this particular whale found in Karachi.

Since 1879, there have been several records of blue whale, *Balaenoptera musculus* (Linn.) having been discovered from the Indian coasts of which at least two have been reported to be larger than the present Karachi whale. The dates, localities and the length of these two specimens are given below:

- (1) March, 1939 Mulvel Okha- 79 feet.
mandal (Gujarat)
- (2) May, 1951 Umargam (100 74 feet.
miles off Bombay)

Another whale, a 94-foot-specimen and the largest recorded from the Indian coast was found stranded at Cherai (Cochin, Kerala) in November, 1927 but its specific identification is not known or established.

The Zoological Galleries of the Indian Museum, Calcutta have skeletons of blue whale species.

Staff of Manipur State Transport

6097. SHRI M. MEGHACHANDRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the total number of staff of the Manipur State Transport;

(b) of the regular employees, how many have been declared quasi-permanent or confirmed; and

(c) how many are still casual or work-charged and how many of the casual employees have been regularised in their services?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND

TRANSPORT (SHRI RAGHU RAMAIAH): (a) 667.

(b) 320 employees have been confirmed.

(c) 212 casual employees have been regularised in service and seven casual clerks still exist.

Recognition of Workers' Organisation of Manipur State Transport

6098. SHRI M. MEGHACHANDRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Manipur State Transport Authority have given recognition to any of the workers', organisations;

(b) if so, the basis thereof; and

(c) if the reply to part (a) be in the negative, the reasons for withholding the recognition?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b). According to the Government of Manipur, the Manipur State Transport Workers Union was given recognition on 31-7-1961 as it was the only trade union of workers on that date.

(c) Does not arise.

Unspent money surrendered by Manipur Government

6099. SHRI M. MEGHACHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount unused and therefore surrendered as unspent by the Government of Manipur out of the budget allocations for 1968-69, department-wise;

(b) whether the Government of Manipur took steps to see that no amount is left unspent; and

(c) if so, the reason for the huge amount having been surrendered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME